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Delay in Giving Telephone Connections in Delhi

1390. SHRI AHMAD HOSSAIN MOftDAL: Will th_e Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that according to rules telephone connections are given within 40 days of collection of installation charges;
- (b) whether it is also a fact that there are many subscribers under the OYT Scheme under the Hauzkhas Exchange, Delhi from Greater Kailash II, Chittaranjan Park and Hemkunt, who have deposited installation charges over two months back but no connection has been given to them as yet; and
- (c) if so, what are the reasons for not giving connections to them and by when connections are likely to be given to them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) (a) No, Sir. However telephones are to be given as soon as possible after administrative sanctions are issued.

- (b) Telephones under 'OYT' scheme have been sanctioned to almost all the applicants in these areas and the telephones are being given progressively depending upon the availability of cable pairs.
- (c) The reasons for the delay are nonavailability of cable pairs. New cables are being laid and all the connections in Greater Kailash-II and Chittaranjan Park areas are expected to be given in about two months. The connections for the single pending applicant in Hemkunt area wiH be provided after the expansion of Okhla Exchange (now in progress) is completed i^{n a} few months

Regular absorption of Lady Attendants on Daily Wages in G. M. Telephones, New De'.hi

1391. SHRI L. MAHAPATRO; Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of lady attendants working on daily wages in the Delhi Telephones Department who were absorbed on a regular basis during the year 1978;

to Questions

- (b) the number of lady attendants who are still working on daily wages; and
- (c) what are the reasons for the delay in their regular absorption; and by when all of them are likely to be absorbed on a regular

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAD; (a) to (c) The required information is being collected and will be placed on the Table of Rajya Sabha.

Settlement of Land Strip with the **Government of Bangladesh**

1392. SHRI **PRASENJIT** BARMAN: SHRI **JAHARLAL** BANERJEE: SHRI T. BASHEER:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government of India propose to settle with the Bangladesh Government Tinhigha, a land-strip within P. S. Mekliganj., District Cooch-Behar in West Bengal in terms of perpetual lease for 999 years, as reported in the city edition of the daily 'Ananda Bazar Patrika" of the 17th November, 1978; and
 - (b) if so, what are the reasons-therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b) The agreement between the Governments of India and Bangladesh concerning the demarcation of Land Boundary between India and Bangladesh and related matters, May 1974, provides that India will retain the southern half of South Berubari Union No. 12 and the adjacent enclaves, measuring an area of 2.64 sq. miles approximately, and in exchange Bangladesh will retain Dhagranr